

ANNEXURE - A

FORMAT OF AFFIDAVIT OF ASSETS AND INCOME

[If the judgment debtor is a proprietor/partner of a Firm/member of HUF/or Director in a company, an additional affidavit be filed in respect of the assets and income of the Firm/HUF/Company, as the case may be, in the format of Annexure-B]

I _____, son of / daughter of / wife of / _____, aged about ____ years, resident of _____, do hereby solemnly affirm and declare as under:

S. No.	Description	Particulars
1.	<u>Whether you have means to satisfy the award/decree/order? If yes, please give the proposed schedule of payment:</u>	
2.	Full name	
3.	Age	
4.	Educational/ Professional qualifications	
5.	Occupation	
6.	Total monthly income from all sources including employment, business, vocation, interest or investment, income from properties, assets, etc.	
7.	Current source of income as well as sources of the income in the last five years	
8.	Marital Status	
9.	Complete details of the immediate family members (Name, age, relation, occupation, income, residence and office addresses in last ten years)	
10.	(a) Present residential address	
	(b) Permanent residential address	

(c) Present Office address	
(d) E-mail address	
(e) Mobile No.(s)	
(f) Landline Phone No.(s) Residence:- Office:-	
(g) Passport No.	
(h) Aadhaar Card No.	
(i) PAN Card No.	

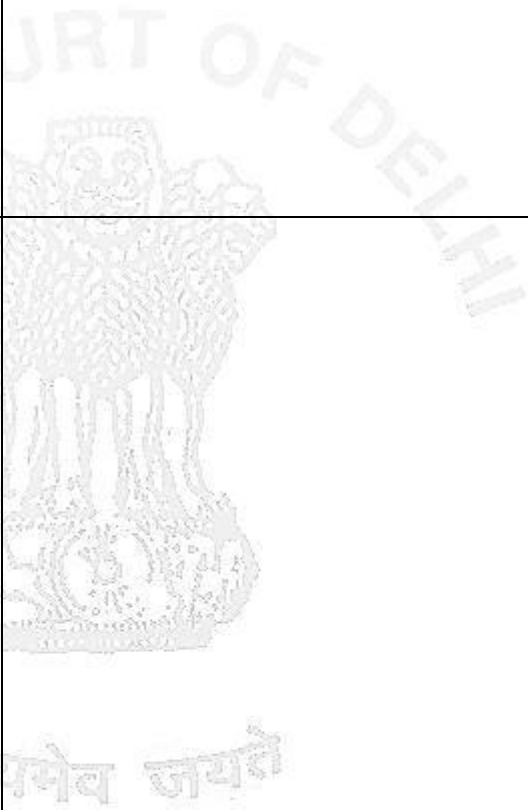
DECLARATION OF ASSETS

S.No.	Assets	List of Assets			Present Estimated Market Value
		On the date of the cause of action	On the date of the award/decree	Present	
11.	<p><u>Immovable properties</u></p> <p>Particulars of the immovable properties including joint properties, built up properties, lease hold properties, land/ agricultural land and investment in real estate such as booking of plots, flats, etc.</p> <p><u>Possession</u></p> <p>Whether the possession of the above properties is with the deponent? If no, give status of the possession.</p> <p><u>Title documents</u></p> <p>Whether the title documents of the above properties are with the deponent? If no, give status of the possession of the title documents.</p>				

	<p><u>Litigation</u> Whether any litigation is pending in respect of the above properties. If so, give particulars.</p>				
12.	<p><u>Movable Assets</u></p> <p>(i) Motor Vehicles (List of cars, motorcycles, scooters etc. along with their brand and registration number)</p> <p>(ii) Livestock</p> <p>(iii) Plant & Equipments</p> <p>(iv) Mobile phone(s)</p> <p>(v) Computer/Laptop</p> <p>(vi) Other electronic gadgets including I-pad etc.</p> <p>(vii) TV, Fridge, Air Conditioner, etc.</p> <p>(viii) Other household appliances</p> <p>(ix) Quantity of gold, silver and diamond jewellery</p> <p>(x) Quantity of silver utensils</p> <p>(xi) List anything else of value that you own, including precious metals, collections, works of art, jewellery or household items of value of more than Rs.25,000/- each.</p>				
13.	<p><u>Financial Assets/Debts</u></p> <p>(i) Particulars of all bank accounts including Current and Savings Accounts in your name or joint names held in the last ten years.</p> <p><i>Note : If any bank account(s) has/have been classified by the banks as willful defaulter under the Master Circular on 'Wilful Defaulters' dated 01.07.2015 [RBI/2015-16/100DBR.No.CID.BC .22/20.16.003/2015-16] or Reserve Bank of India (Frauds classification and reporting by commercial banks and select Financial Institutions)</i></p>	<p>Account Number</p> <p>(i)</p> <p>(ii)</p> <p>(iii)</p> <p>(iv)</p>	<p>Name of Bank</p>	<p>Current Balance</p>	

	<i>directions 2016 under Master Circular dated 01.07.2016(RBI /DBS/2016-17/28 DBS. CO. CFMC. BC. No.1/23.04.001 /2016-17), give particulars of such bank accounts.</i>			
		Details		Current Value
	(ii) Particulars of DEMAT accounts held in last ten years			
	(iii) Cash in hand			
	(iv) Particulars of the safety deposit of lockers			
	(v) Particulars of the debts/liabilities			
	(vi) Particulars of the overdraft facility along with name and address of the bank, branch, account No., type and particulars of the security given to secure the overdraft.			
14.	<p><u>Investments</u></p> <p>Details of all investments you hold or, in which you have interest and their current value:</p> <p>(i) FDR(s), NSC, IVP, KVP, Post Office schemes etc.</p> <p>(ii) Deposits with Government and Non-Government entities</p> <p>(iii) Stocks, shares, debentures, bonds, units and mutual funds, etc.</p> <p>(iv) All insurance policies and their surrender value</p> <p>(v) Loan given to friends, relatives and others</p> <p>(vi) Details of all the foreign investments made including those made in last ten years or from the date of beginning of cause of action, whichever is later</p> <p>(vii) Details of the charity institutions or other bodies in which you made donations, gifts, grants, etc in last ten years or from the date of beginning of cause of</p>			


	<p>action, whichever is later.</p> <p>(viii) Retirement Savings Plan and other retirement benefits and honorarium received till date. - Indicate name of institution where accounts are held, name and address of plan and details.</p> <p>(ix) Other investments not covered by above items</p>		
15.	<p><u>Intangible assets</u></p> <p>Intangible assets including patents, trademark, copyright, design, goodwill held by the individual and their value</p>		
16.	<p><u>Garnishee(s)/Trade receivables</u></p> <p>(i) Name(s) and addresses of Garnishee(s) and the particulars of the debt, share and other properties recoverable from the Garnishee(s) with complete details of the transactions</p> <p>(ii) Trade receivables along with name, address and amount due from each entity.</p>		
17.	<p><u>Corporate/Business Interests</u></p> <p>Particulars of the interest/ position/ association you hold, directly or indirectly, in any corporation, unincorporated business, company, partnership, trust, joint venture and Association of Persons, Society etc in the last ten years or from the beginning of cause of action, whichever is later.</p>		
18.	<p><u>Properties acquired by the judgment debtor in the name of the family members</u></p> <p>(i) Particulars of the properties (movable/ immovable) acquired by your immediate family members (wife/husband/children/ parents) in the last ten years or from the date</p>		

	<p>of beginning of the cause of action, whichever is later.</p> <p>(ii) Whether the deponent contributed any amount in the above acquisition. If so, give particulars of contribution.</p> <p>(iii) Details of the funds transferred by you in the name of immediate family members in the last ten years or from the date of beginning cause of action, whichever is later.</p> <p>(iv) Details and particulars of shares purchased/investments made by you in the name of immediate family members in the last ten years or from the date of beginning cause of action whichever is later.</p>		
19.	<p><u>Existing charges on the assets</u></p> <p>Particulars of all existing charges on the assets including mortgage, charge, pledge on the assets.</p> <p>Whether the charges are registered, and the present status of the same.</p> <p>Whether any of the assets are subject to attachment proceedings under any Act including Prevention of Money Laundering Act, Income Tax Act, Benami Transactions (Prohibition) Act and Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act.</p>		
20.	<p><u>About disposal of properties</u></p> <p>Particulars of all properties transferred/agreed to be transferred or parted with the possession by any mode including sale, gift, relinquishment, General power of attorney, Special power of attorney, exchange, agreement, family settlement, lease, transfer of share holding/investment, etc in any company, partnership, trust,</p>		

	<p>joint venture and Association of Persons, Society in the last ten years or from the date of beginning of cause of action, whichever is later; name/address of the transferee and the sale consideration received from the transferee(s)</p> <p>List of all the properties that were ever been in your name or in which you had any right/interest.</p>		
21.	<p><u>About parting away of properties</u></p> <p>Complete details of all gift deeds, relinquishment deeds or any other deed of disposition/transfer executed in favour of children, grand children or in favour of anyone else, details of the funds transferred by the person in the name of immediate family members in the last ten years or from the date of beginning of cause of action whichever is later</p>		
22.	<p><u>Inheritance</u></p> <p>Particulars of the estate in which you are beneficiary of inheritance along with market value of the property inherited.</p>		
23.	<p>List of other incomes not itemized above</p>		

DECLARATION OF INCOME

S. No	Description	On the date of the cause of action	On the date of the award/decree	Present
24.	<p><u>In case of salaried persons</u></p> <p>(i) Designation</p> <p>(ii) Name and address of the employer</p> <p>(iii) Date of employment</p> <p>(iv) Gross Income including the</p>			

	<p>salary, D.A., commissions/ incentives, bonus, perks etc.</p> <p>(v) Perquisites and other benefits provided by the employer including accommodation, cars/other automotive, sweeper, gardener, watchman or personal attendant, gas, electricity, water, interest free or concessional loans, holiday expenses, free or concessional travel, free meals, free education, gifts, vouchers, etc. credit card expenses, club expenses, use of movable assets by employees, transfer of assets to employees, value of any other benefit/amenity/ service/ privilege and the value of such perquisites and benefits</p> <p>(vi) Deductions from the gross income</p> <p>(vii) Income tax paid</p> <p>(viii) Net income</p> <p>(ix) Value of stock option benefits, if provided by the employer</p> <p>Note:- If unemployed, give particulars of last employment; length of last employment; period of last employment; name and address of last employer and earnings from the last employment</p>			
25.	<p><u>In case of self-employed persons</u></p> <p>(i) Nature of business/ profession</p> <p>(ii) Whether the business/ profession is carried on as an individual, sole proprietorship concern, partnership concern, company or association of persons, HUF, joint family</p>			

	<p>business or any other form.</p> <p><i>Note: If the business is closed/non-active, give the date of closure, assets on the date of closure, present status of the assets and if the assets have been transferred, the particulars of the transfer and consideration received.</i></p>			
26.	<p><u>In case of an individual /proprietorship firm</u></p> <p>(i) Office address and the branch offices, if any,</p> <p>(ii) Number of employees</p> <p>(iii) Annual turnover/ gross receipts</p> <p>(iv) Gross Profit</p> <p>(v) Income Tax</p> <p>(vi) Net Income</p> <p>(vii) Details and value of benefits in kind, perks or other remuneration received from the business e.g. provision of car, payment of accommodation etc.</p> <p>(viii) Amount of regular monthly withdrawal or drawings from the business</p> <p>(ix) Value of your business interest(s)</p> <p>(x) Value of your business assets</p> <p>(xi) Location of your business assets</p> <p>(xii) Location of the statutory records and books of account of the business</p>			
27.	<p><u>In case of Company, partnership, HUF, joint family business or any other form</u></p> <p>(i) Details of registration and incorporation</p> <p>(ii) Address of the Registered Office and the branch offices,</p>			

	<p>if any, of the firm including all addresses from the date of beginning of cause of action till the date of filing of the present affidavit.</p> <p>(iii) Details of shareholding of the partners, directors, promoters and their family members</p> <p>(iv) Details of all subsidiary Companies and sister concerns</p> <p>(v) Net worth of the Company /firm/HUF.</p> <p>(vi) Number of employees</p> <p>(vii) Annual turnover/gross receipts</p> <p>(viii) Gross Profit</p> <p>(ix) Income Tax</p> <p>(x) Net Income</p> <p>(xi) Details and value of benefits in kind, perks or other remuneration received from the business e.g. provision of car, payment of accommodation etc.</p> <p>(xii) Value of your business interest(s)</p> <p>(xiii) Value of your business assets</p> <p>(xiii) Location of your business assets</p> <p>(xiv) Location of the statutory records and books of account of the firm</p>			
28.	<p><u>Income from Other Sources</u></p> <p>(i) Agricultural Income</p> <p>(ii) Rent</p> <p>(iii) Interest on bank deposits and FDRs</p> <p>(iv) Interest on investments including deposits, NSC, IVP, KVP, Post Office schemes, PPF, loans etc.</p> <p>(v) Dividends</p> <p>(vi) Income from machinery, plant or furniture let on hire.</p> <p>(vii) Gifts</p>			

	(viii) Profit on sale of movable/ immovable assets			
		Details		Current Value
29.	Whether any partner/ Director has taken loan/overdrawn/ taken credit? If so, give particulars.			
30.	Has the company/firm transferred any assets to any Director/partner? If so, give particulars.			
31.	Particulars of the benefits received by any Director/ partner from the company/firm other than by way of salary.			
32.	Amount of regular monthly withdrawal or drawings from the business			
33.	Any other income not covered above <i>Note : - If you are expecting to receive a lump sum payment in the future, give further details including the amount and expected date of receipt of the payment.</i>			
TOTAL MONTHLY INCOME				

PERSONAL INFORMATION OF THE DEPONENT

34.	Have you ever been arrested?	
35.	Have you ever been kept under detention?	
36.	Have any Court issued bailable/non-bailable warrants for appearance against you?	
37.	Have you ever been released on bail/anticipatory bail?	

38.	Have you ever been prosecuted for any offence?	
39.	Have you ever been convicted for any offence?	
40.	Have you ever been declared as proclaimed offender/proclaimed person by any Court?	
41.	If the answer to any of the above mentioned questions (S.No. 34-40) is 'Yes', give full particulars of the case/arrest/bail/detention/conviction/sentence/punishment etc.	
42.	Particulars of all pending litigations, disputes, claims, arbitrations, FIR's, Complaints etc pending in any Court, Tribunal, Forum, Authority, in which you are party. Give the name of the case, name of the Court, nature of case, amount involved and the next date of hearing.	
43.	Details of all decided/disposed off litigations, disputes, claims, arbitrations, FIR's, Complaints etc decided in any Court, Tribunal, Forum, Authority, in which you were party. Give the name of the case, name of the Court, nature of case, amount involved and date of decision.	
44.	Particulars of all the unsatisfied decrees/awards.	
45.	Details of Company(s) in which you are a director or had been a director in the last five years	
46.	Details of all firms and other business entities in which you have/had interest in the last five years.	
47.	Details of loan/credit facility(s) taken from banks and other financial institutions in the last five years and the present status.	
48.	Whether the judgment debtor is subject to audit under Section 44AB of the Income Tax Act, 1961?	
49.	Whether the judgment debtor filed a Wealth Tax Return under the Wealth Tax Act, 1957 prior to abolition of	

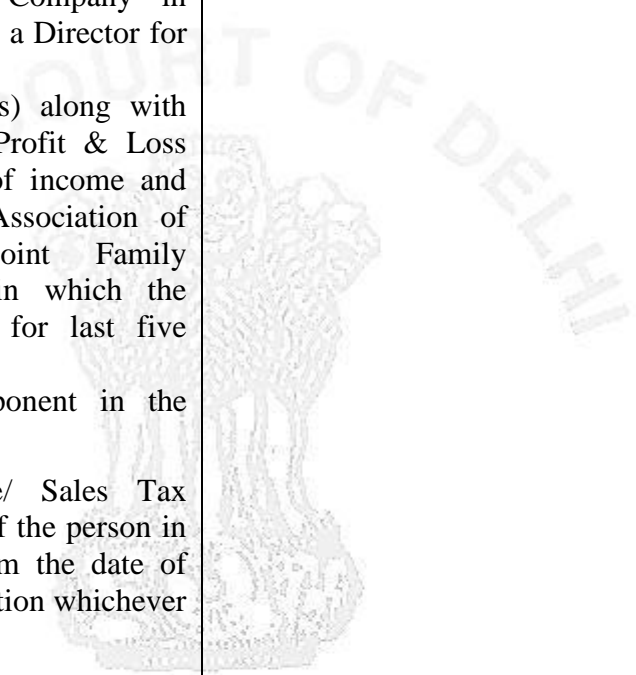
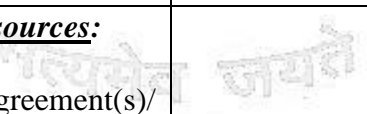
	Wealth Tax in the year 2015?																															
50.	Name and address of the auditors and date of last audit of accounts																															
51.	Particulars of place of residence where you have resided during the preceding five years																															
	<table border="1"> <thead> <tr> <th colspan="2">Period</th> <th rowspan="2">Address in full with Police Station & Distt. along with area (in sq. ft.) of the residential accommodation</th> <th rowspan="2">Whether owner/tenant? If rented, the amount of rent?</th> </tr> <tr> <th>From</th> <th>To</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>		Period		Address in full with Police Station & Distt. along with area (in sq. ft.) of the residential accommodation	Whether owner/tenant? If rented, the amount of rent?	From	To																								
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	From	To																														
52.	Frequency of foreign travel, business as well as personal																															
53.	Particulars of the countries visited till now?																															
54.	Do you intend to travel outside India? If yes, Give details of the visit, purpose of visit and the approximate expenditure on the visit.																															
55.	Category of hotels ordinarily used for stay, official as well as personal																															
56.	Particulars of loyalty programmes of airlines, hotels, retail chains and other merchants, to which you have subscribed, with membership numbers of each such programme.																															
57.	Particulars of your social media accounts, e.g., Facebook, Twitter, LinkedIn, Instagram, etc.																															

58.	Particulars of credit/debit cards, its limit and usage	
59.	Mode of travel in city/outside city	
60.	Category of hospitals opted for medical treatment including type of rooms	
61.	Name of school(s) where the child or children are studying or have studied	
62.	Status of the deponent/family:	<input type="radio"/> High <input type="radio"/> Upper Middle <input type="radio"/> Middle <input type="radio"/> Lower Middle <input type="radio"/> Low <input type="radio"/> Below poverty line

DOCUMENTS RELATING TO PERSONAL INFORMATION, ASSETS AND INCOME

S. No.	Document	Description of Document
63.	Aadhaar Card	
64.	PAN Card	
65.	Passport	
66.	CIR/CIBIL	
67.	Title deeds of the immovable properties of the deponent.	
68.	Documents pertaining to any pre-existing charge on the assets, or orders pertaining to attachment of assets by authorities including but not limited under Prevention of Money Laundering Act, Income Tax Act, Benami Transactions (Prohibition) Act and Black Money (Undisclosed Foreign Income and Assets) and	

	Imposition of Tax Act.	
69.	Documents relating to the debt, share and other properties of the deponent recoverable from the Garnishee(s).	
70.	Title documents relating to the properties transferred, alienated or parted with person or agreed to be transferred between the date of beginning of cause of action upto the date of filing of this affidavit.	
71.	Statement of Account of all bank accounts including current and savings accounts for last three years.	
72.	Transfer documents in respect of the profit on sale of property/properties between the date of beginning of cause of action upto the date of filing of this affidavit.	
73.	<p><u>In case of Salaried Persons</u></p> <p>(i) Income Tax Return(s) along with the balance sheets, statement of income and Annexures for last five years.</p> <p>(ii) Appointment Letter</p> <p>(iii) Salary slip</p> <p>(iv) Forms 16, 16A & 12BA</p> <p>(v) Cost to Company Certificate</p> <p>(vi) Copies of TDS certificates</p>	
74.	<p><u>In case of self-employed persons</u></p> <p>(i) Income Tax Return(s) along with the balance sheets, Profit & Loss Account, statement of income and Annexures for last five years.</p> <p>(ii) Income Tax Return(s) along with the balance sheets, Profit & Loss Account, statement of income and Annexures of the proprietorship firm, if the business is carried on in the name of a sole proprietorship concern for last five years.</p> <p>(iii) Income Tax Return(s) along with</p>	

	<p>the balance sheets, Profit & Loss Account, statement of income and Annexures of the partnership firm, if the deponent is a partner in a firm along with the Schedule showing the distribution of partners' remuneration and share of profits/losses of the partnership firm and the copy of the partnership deed for last five years.</p> <p>(iv) Income Tax Return(s) along with the balance sheets, Profit & Loss Account, statement of income and Annexures of the Company in which the deponent is a Director for last five years.</p> <p>(v) Income Tax Return(s) along with the balance sheets, Profit & Loss Account, statement of income and Annexures of the Association of Persons, HUF, Joint Family business or Trust in which the deponent has share for last five years.</p> <p>(vi) Account of the deponent in the books of the business</p> <p>(vii) GST/ VAT/ Excise/ Sales Tax registration, returns of the person in last ten years or from the date of beginning cause of action whichever is later.</p> <p>(viii) TDS certificates</p>	
75.	<p><u>In case of Income from other sources:</u></p> <p>(i) Lease Deed(s)/ Rent Agreement(s)/ License Agreement(s) in respect of the rental income.</p> <p>(ii) Interest Certificate in respect of the interest income on deposits and investments.</p> <p>(iii) Dividend Certificates</p>	
76.	<p>(a) Form 26AS downloaded from the website of Income Tax Department for the last five financial years.</p>	

	(b) Wealth Tax Returns with all schedules and particulars for five years prior to abolition of Wealth tax.	
	(c) Forms 3CA/3CB and 3CD, as applicable, pursuant to Section 44AB of the Income Tax Act, 1961 filed for the last five years.	
77.	Documents relating to the pending litigations	
78.	Documents relating to the decided litigations	
79.	Documents relating to the unsatisfied decrees/awards	
80.	FIR(s) in which the deponent was or is involved	
81.	Other relevant documents relating to Income and Assets	

Declaration:

1. I declare that I have made accurate, true and complete disclosure of my income and assets from all sources. I further declare that I have no assets, income or financial resources other than set out in this affidavit.
2. I undertake to inform this Court immediately upon any material change in my income and assets or any other information disclosed in this affidavit.
3. I hereby declare that the contents of this affidavit have been duly explained to me and have been understood by me.
4. The copies of the documents filed with the affidavit are the true copies of the originals and I have self attested the copies after comparing them with their originals.
5. I understand that any false statement and misrepresentation in this affidavit may constitute an offence under Section 199 read with Sections 191 and 193 of

the Indian Penal Code punishable with imprisonment upto seven years and fine, and Section 209 of the Indian Penal Code punishable with imprisonment upto two years and fine. I have read and understood Sections 191, 193 199 and 209 of the Indian Penal Code.

DEPONENT

Verification:

Verified at _____ on this ____ day of _____ that the contents of the above affidavit relating to my income and assets are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

सत्यमेव जयते